

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2929/2024

(Arising out of impugned final judgment and order dated 16-02-2024 in SCRA No. 12430/2023 passed by the High Court of Gujarat at Ahmedabad)

SANJAY SINGH

Petitioner(s)

VERSUS

PIYUSH M. PATEL & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.51160/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.51161/2024-EXEMPTION FROM FILING O.T.)

Date : 08-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s)

Dr. Abhishek Manu Singhvi, Sr. Adv.
Ms. Rebecca John, Sr. Adv.
Mr. Vivek Jain, AOR
Mr. Mohd. Irshad, Adv.
Mr. Rajat Jain, Adv.
Mr. Sadiq Noor, Adv.
Mr. Amit Bhandari, Adv.
Mr. Karan Sharma, Adv.
Mr. Nilanjan Dey, Adv.

For Respondent(s)

Mr. Tushar Mehta, Solicitor General
Ms. Ruchi Kohli, AOR
Mr. Rajat Nair, Adv.
Mr. Amit Nair, Adv.
Ms. Srishti Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. We are not inclined to entertain this petition. The special leave petition is, accordingly, dismissed.
2. In any case, the learned Single Judge of the High Court has

already observed that all contentions available to the parties are kept open and the learned Trial Judge would not be influenced by any of the observations made in the impugned order.

3. Pending application(s), if any, shall stand disposed of.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)